

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH

C.P. No.87(ND)/2013

IN THE MATTER OF:

Horse Shoe Capital

.....PETITIONER

Vs.

M/s. Shakti Bhog Foods Ltd. & Ors.

... RESPONDENT

SECTION :

Under Section 397/398

Order delivered on 03.7.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN,  
Hon'ble Member (Technical)

For the Petitioner : -

For the Respondent : Mr. Dilip Kumar Niranjana, Advocate

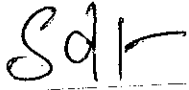
ORDER

Learned Counsel for the petitioner and respondent represented that they have complied with the directions passed by the Hon'ble Principal Bench, New Delhi vide its order dated 27.4.2017 in relation to the production of DIR-11 Form in relation to the resignation of the nominee investor Director of the petitioner, namely, Mr. Jatin Kakkar, now replaced by Mr. Robert Derivaux by filing the necessary DIR-12 and the compliances are noted.

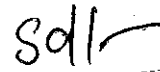


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In relation to the main C.P, it is represented by the Counsel for the petitioner that the pleadings are already complete. In the circumstances, let the matter be posted for hearing on 02.8.2017.



**(DEEPA KRISHAN)**  
**MEMBER (TECHNICAL)**



**(R. VARADHARAJAN)**  
**MEMBER (JUDICIAL)**

Surjit  
03.7.2017